

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 3

Central Excise Appeal No. 22015 of 2014

(Arising out of Order-in-Appeal No. 167/2014-CE dated 18.03.2014
passed by the Commissioner of Central Excise (Appeals-I),
Bangalore.)

**M/s. Texport Industries Pvt.
Ltd.,**

No. 154/A&B, 5th Main, 3rd Cross,
Yeshwanthpur Industrial Suburb,
Bangalore – 560 058.

Appellant(s)

VERSUS

**Commissioner of Central
Excise Bangalore II
Commissionerate**

Bangalore.

Respondent(s)

APPEARANCE:

None for the Appellant

Ms. Arpitha S, Joint Commissioner (AR) for the Respondent

CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

Final Order No. 20817 /2025

DATE OF HEARING: 13.06.2025

DATE OF DECISION: 13.06.2025

PER : DR. D.M. MISRA

None present for the appellant. The matter has been listed on 19.12.2024, 31.01.2025, 13.03.2025, 06.05.2025 and today i.e. 13.06.2025. On all these occasions, none appeared for the appellant nor any request for adjournment received. Learned AR for Revenue submits that further adjournment will not yield any result as the appellant is not serious in pursuing the appeal

before this forum. Consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

Gb/Raja...